

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD

O.A. NO. 574/95

Between:

Date of Order: 2.5.95.

1. D.Venkateswarulu
2. Md.Jaharulla
- 3.P.Kodandiah
4. P.Brahmaiah Chetty
5. L.Guruvarajulu
6. R.Mohan Rami Reddy
7. KK Koteswara Prasad

...Applicants.

And

1. The Secretary, Dept of Posts,
New Delhi - 110 001.
2. The Post Master General, A.P.,
Southern Region,
Kurnool.
3. Superintendent of Railway Mail Service,
RMS, 'TP' Division, Tirupathi - 818 501.

...Respondents.

Counsel for the Applicants : Mr.B.S.A.Satyanarayana

Counsel for the Respondents : Mr.N.V.Raghava Reddy, Addl.cGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

Contd...

To

1. The Secretary,
Dept. Of Posts,
New Delhi 110 001.
2. The Post Master General, A.P.,
Southern Region,
Kurnool.
3. The Superintendent of Railway Mail Service,
RMS, 'TP', Tirupathi - 818 501.
4. One copy to Mr.B.S.A.Satyanarayana, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC,CAT ,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One spare copy.

YLKR

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The applicants were initially appointed as RTP RMS Sorting Assistants but were later on regularised. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus for the period that they worked as RTPs.

2. Heard learned counsel for both the parties.
3. Similarly situated other employees had approached the Tribunal in the past and obtained a direction to the respondents to give them Productivity Linked Bonus for the period that they worked as RTPs. I find no justification why similar benefit should not be granted to the applicants in this O.A.
4. Accordingly this OA is allowed with a direction to the respondents to grant the applicants Productivity Linked Bonus for the period that the applicants had worked as RTPs, provided they had worked for 240 days in each year ending 31st March for 3 years or more. Productivity Linked Bonus would be based on the average monthly emoluments determined by deviding emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.
5. Respondents shall comply ^{with} the above direction within a periof of 3 maths from the date of communication of this order. No order as to costs.

Amrit Singh
(A.B.GORTHI)
Member (Admn.)

Dated: 2nd May, 1995
(Dictated in Open Court)

sd

Amrit Singh
4875
Deputy Registrar (J)
Contd...

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SIRI A.V.HARIOSAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (J)

DATED 2-5-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 574/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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